

BUSINESS ADVISORY COMMITTEE**TWELFTH REPORT**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move:

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 1st March, 1978."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 1st March, 1978."

The motion was adopted.

14.24 hrs.

**EAR DRUMS AND EAR BONES
(AUTHORITY FOR USE FOR
THERAPEUTIC PURPOSES) BILL***

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : मैं प्रस्ताव करता हूँ कि मृत व्यक्तियों के कर्णों का चिकित्सीय प्रयोजनों के लिए उपयोग का और उससे संबंधित विषयों का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the use of ears of deceased persons for therapeutic purposes and for matters connected therewith."

The motion was adopted.

श्री राज नारायण : मैं विधेयक को पुरःस्थापित करता हूँ ।

14.25 hrs.

**EYES (AUTHORITY FOR USE FOR
THERAPEUTIC PURPOSES) BILL***

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : मैं प्रस्ताव करता हूँ कि मृत व्यक्तियों के नेत्रों का चिकित्सीय प्रयोजनों के लिए उपयोग का और उससे संबंधित विषयों का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the use of eyes of deceased persons for therapeutic purposes and for matters connected therewith."

The motion was adopted.

श्री राज नारायण : मैं विधेयक को पुरःस्थापित करता हूँ ।

14.27 hrs.

MATTERS UNDER RULE 377

(i) FIRING AND LOCKOUT IN SWADESHI
COTTON MILLS, KANPUR

SHRI SAUGATA ROY (Barrackpore): Sir, Under Rule 377, I wish to draw the attention of the House to the Kanpur massacre which took place on December 6, 1977. The incidents of the massacre were discussed in this House by a Calling Attention Motion on the 7th of December, 1977. And, subsequently, a Citizens' Committee for enquiry into the Kanpur massacre was formed in which Shri Nikhil Chakravarty, Shri A. K. Roy, a Member of this House, and Shri Satish Saberwal were associated. The committee has submitted its report.

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[Shri Saugata Roy]

The industrial workers in Kanpur have formed a committee called the Swadeshi Kapda Sahayatha Samithi. They have given a memorandum to be submitted to the Government. Sir, my aim in raising this discussion is not to draw attention to the Law and Order situation which caused the Kanpur massacre and firing. I will not go into the merits, of who is right and who is wrong. But, Sir, the fact remains that the Swadeshi Cotton Mills is closed since December 6, 1977 and the lock-out has thrown out of employment some 8,000 industrial workers. They are on the verge of starvation. This is a particular phenomenon in which the Swadeshi Cotton Mill workers are starving and this is not happening for the first time. For a long time they have not been getting their wages properly. Sir, instead of arranging for proper payment of wages, an incident took place in which a large number of workers were fired upon and they were killed. According to the official estimates it is put as 13 but according to unofficial estimates it may be as high as 105. This is the highest number of labour casualty in any incident anywhere in the country after independence. The Labour Minister who is sitting here should take note of this fact. There is this report of the Citizens Enquiry Committee. I wish to reiterate the demand of the workers that action should be taken against the Jaipurias who have been enjoying the patronage from the previous Government. Now this Government is also extending the same patronage to them.

Sir, the Swadeshi Cotton Mills is trying to sell their Swadeshi Polytext Shares here at a premium. For this, Sir, the permission of the Company Law Department is necessary. It is necessary for the IDBI to step in and intervene in the matter so that the Swadeshi Cotton Mills and the Jaipurias cannot defraud the nation as

well as the workers of their legitimate rights.

Therefore, Sir, I demand that the Government should immediately step in and save these workers from starvation. The Government should save the Swadeshi Cotton Mills from the clutches of Jaipurias. Immediately there should be a proper probe into the whole thing. I demand that this Swadeshi Cotton Mills should be taken over by the Central Government either directly or through the NTC (National Textile Corporation.) Nothing short of that can redeem the pledges of the Janata party to the people and the industrial workers. Nothing else can obliterate this massacre which took place in Kanpur about which Government, both at the Centre and in the States, have been silent spectators. Thank you, Sir.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, you have not called me.

MR. DEPUTY-SPEAKER: There is no notice from you under Rule 377.

SHRI JYOTIRMOY BOSU: I have given notice. I have not been told that nothing is there.

MR. DEPUTY-SPEAKER: You have given a notice that you are raising something during the course of the adoption of the BAC Report, but then, you were absent.

Shri Ram Kishan.

(ii) FLOODING OF KAMA TEHEL OF BHARATPUR DISTRICT IN RAJASTHAN

श्री राम किशन (भरतपुर) : उपाध्यक्ष महोदय मैं सरकार का ध्यान भरतपुर जिले की कामा तहसील की स्थिति की ओर आकर्षित करना चाहता हूँ। 15, 20 सालों से राजस्थान का भरतपुर जिला बाढ़ से प्रभावित रहा है। इसका कारण यह है कि भरतपुर जिले की भौगोलिक स्थिति इस